KARNATAKA ACT NO. 52 OF 2020

THE KARNATAKA REPEALING OF CERTAIN ENACTMENTS AND REGIONAL LAWS Act, 2020

Arrangement of Sections

Sections:

- 1. Short title and Commencement
- 2. Definitions
- 3. Repeal of certain enactments and regional Laws
- 4. Savings

STATEMENT OF OBJECTS AND REASONS

ACT 52 OF 2020.- The Karnataka Law Commission in its fifty third report has proposed to repeal 21 Acts relating to the Belgaum Area, 01 Act relating to Coorg Area, 16 Acts relating to Kalburgi Area, 15 Acts relating to Mangalore and Kollegal Area and 7 Acts relating to Mysore Area which have lost their significance. Further it is considered necessary to repeal 96 amendment Acts from the year 2016 to 2019 and also laws which are redundant as suggested by the Government of India. In particular, the Sarais Act, 1867 (XXII of 1867), the Laws Local Extent Act, 1874 (XV of 1874) and the Dekkhan Agriculturists Relief Act, 1879 (XVII of 1879) which were recommended by the Government of India, are also included.

Hence, the Bill.

[L.A. Bill No. 24 of 2020, File No. Samvyashae 18 Shasana 2020] [Entry List 2 and 3 of the Seventh Schedule and Article 246 and 372 of the Constitution of India.]

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KARNATAKA ACT NO. 52 OF 2020

(First Published in the Karnataka Gazette Extra-ordinary on the 1st day of December, 2020)

THE KARNATAKA REPEALING OF CERTAIN ENACTMENTS AND REGIONAL LAWS Act, 2020

(Received the assent of the Governor on the 30th day of November, 2020)

An Act to repeal certain enactments and regional Laws inforce in the State of Karnataka.

Whereas it is expedient to repeal certain enactments and regional Laws in force in the State.

Be it enacted by the Karnataka State Legislature in the Seventy first Year of the Republic of India as follows:-

- 1. Short title and Commencement.-(1) This Act may be called the Karnataka Repealing of Certain Enactments and Regional Laws Act, 2020.
 - (2) It shall come into force at once.
 - 2. Definitions.- In this Act, unless the context otherwise requires,-
- (a) "regional laws" mean laws in force in the former States of Bombay, Coorg, Hyderabad, Madras and Mysore immediately before 1st November 1956, and continued in force under section 119 of the States Reorganization Act 1956 (Central Act 37 of 1956) in the respective Areas of those States which are now part of Karnataka State; and
 - (b) "Schedule" means a Schedule annexed to this Act.
- **3. Repeal of certain enactments and regional Laws.**-The enactments specified in the First Schedule, Second Schedule and regional Laws specified in Parts A to E of the Third schedule as in force in the respective areas of the State are hereby repealed.
 - 4. Savings.-(1) The repeal by this Act of any enactment or regional laws,-(i)shall not affect any other enactment or regional laws in which the repealed enactment or regional laws has been applied, incorporated or referred to:
 - (ii) shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or

- proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;
- (iii) shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment or regional laws hereby repealed;
- (iv) shall not revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;
- (v) shall the repeal of the Appropriation Acts by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken and/ or continued as if the said Acts are not repealed by this Act;
- (vi) nor shall the repeal of any enactment or regional laws shall affect any proceedings initiated or to be initiated under these enactments or regional laws before any court or other authority to challenge, or to enforce, the rights conferred by these enactments or regional laws and those proceedings shall be continued and disposed off in accordance with these enactments or regional laws as if the said enactments or regional laws are not repealed by this Act.
- (2) For the removal of doubts it is hereby declared that where this Act repeals any enactment or regional laws by which,-
 - (i) the text of any other enactment or regional laws, was amended by the express addition, omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the enactment or regional laws so repealed and in operation at the commencement of this Act;
 - (ii) any action taken (including any rule or order or bye-law or regulation made or any tax or cess or fee assessed or collected) by the Government or any other authority has been validated or saved

- or proceedings before one authority has been transferred to another authority or any declaration has been made or any direction has been given, the repeal shall not affect the operation of such validation or saving or transfer or declaration or direction and in operation at the commencement of this Act; and
- (iii) any other enactment or regional laws has been amended or repealed or extended to the State of Karnataka, with or without some consequential or transitory or saving provisions the repeal shall not affect the operation of such amendment, repeal, extension or provision and in operation at the time of commencement of this Act.
- (3) The provisions of section 6, 8 and 24 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899) shall be applicable in respect of repeal of an enactment by this Act.

First Schedule

Repealed Enactments (See Section 2 and 3)

| SL No. | Year | Act No. | Short Title | Extent of Repeal |
|-----------|------|------------|---|------------------------|
| (1) | (2) | (3) | (4) | (5) |
| 1. | 2016 | 2 | The Karnataka Legislature Salaries, Pensions and Allowances (Second Amendment) Act, 2015. | The whole |
| 2. | 2016 | 3 | The Karnataka Appropriation Act, 2016. | The whole |
| 3. | 2016 | 4 | The Karnataka Appropriation (Vote on Account) Act, 2016. | The whole |
| 4. | 2016 | 5 | The Karnataka Taxation Laws (Amendment) Act, 2016. | The whole |
| 5. | 2016 | 6 | The Karnataka Value Added Tax (Amendment) Act, 2016. | The whole |
| 6. | 2016 | 7 | Karnataka Stamp (Second Amendment) Act, 2016. | The whole |
| 7. | 2016 | 8 | The Karnataka Motor Vehicles Taxation (Amendment) Act, 2016. | The whole |
| 8. | 2016 | 9 | The Karnataka Stamp(Amendment) Act, 2016. | The whole |
| 9. | 2016 | 10 | The Karnataka Stamp (Third Amendment) Act, 2016. | The whole |
| 10. | 2016 | 11 | The Karnataka Pawn Brokers (Amendment) Act, 2016. | The whole |
| 11. | 2016 | 12 | The Karnataka Public Service Commission (Conduct of Business and Additional Functions) (Amendment) Act, 2016. | The whole |
| 12. | 2016 | 13 | The Karnataka State Minorities Commission (Amendment) Act, 2016. | The whole |
| 13. | 2016 | 15 | Sri MalaiMahadeshwaraswamyKshetra Development Authority (Amendment) Act, 2016. | The whole |
| 14. | 2016 | 17 | The Karnataka Appropriation (No.2) Act, 2016. | The whole |
| 15. | 2016 | 18 | The Karnataka Appropriation (No.3) Act, 2016. | The whole |

| 16. | 2016 | 19 | The Wesself of Comments of Control | /TVI |
|-----|------|----|---|--------------|
| 10. | 2010 | | The Karnataka Co-operative Societies (Amendment) Act, 2016. | The whole |
| 17. | 2016 | 20 | The Karnataka Agricultural Produce Marketing (Regulation and Development) and Certain other law (Amendment) Act, 2016. | The whole |
| 18. | 2016 | 21 | The Karnataka Stamp (Fourth Amendment) Act, 2016. | The whole |
| 19. | 2016 | 22 | The Karnataka Police (Amendment) Act, 2016. | The whole |
| 20. | 2016 | 23 | The Karnataka Forest (Amendment) Act, 2016. | The whole |
| 21. | 2016 | 24 | The Karnataka Housing Board (Amendment) Act, 2016 | The whole |
| 22. | 2016 | 25 | The Bangalore Water Supply and Sewerage (Amendment) Act, 2016. | The whole |
| 23. | 2016 | 26 | The Karnataka SouhardaSahakari (Amendment) Act, 2016. | The whole |
| 24. | 2016 | 27 | The Karnataka State Law University (Amendment) Act, 2016. | The whole |
| 25. | 2016 | 28 | The Karnataka State Open University (Amendment) Act, 2016. | The whole |
| 26. | 2016 | 29 | The Karnataka Appropriation (No.4) Act, 2016. | The whole |
| 27. | 2017 | 1 | The Karnataka Excise (Amendment) Act, 2016. | The whole |
| 28. | 2017 | 2 | The Bangalore Water Supply and Sewerage (Second Amendment) Act, 2016. | The whole |
| 29. | 2017 | 3 | The Karnataka Ayurvedic, Naturopahty, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions (Amendment) Act, 2016. | The whole |
| 30. | 2017 | 5 | The Bangalore Metropolitan Region Development Authority (Amendment) Act, 2016. | The whole |
| 31. | 2017 | 6 | The Karnataka Preservation of Trees (Amendment) Act, 2016. | The whole |
| 32. | 2017 | 7 | The Karnataka Co-operative Societies (Second Amendment) Act, 2016. | The whole |
| 33. | 2017 | 8 | The Karnataka SouhardaSahakari (Second | The |

| | | | Amendment) Act, 2016. | whole |
|-----|------|----|---|-----------|
| 34. | 2017 | 10 | The Karnataka State Universities (Amendment) Act, 2016. | The whole |
| 35. | 2017 | 11 | The Karnataka Land Revenue (Amendment) Act, 2017. | The whole |
| 36. | 2017 | 12 | The Karnataka Advocates' Welfare Fund (Amendment) Act, 2017. | The whole |
| 37. | 2017 | 13 | The Karnataka Appropriation Act, 2017. | The whole |
| 38. | 2017 | 14 | The Karnataka Appropriation (Vote on Account) Act, 2017. | The whole |
| 39. | 2017 | 15 | The Karnataka Value Added Tax (Amendment) Act, 2017. | The whole |
| 40. | 2017 | 16 | The Karnataka Motor Vehicles Taxation (Amendment) Act, 2017. | The whole |
| 41. | 2017 | 17 | The Karnataka Stamp (Amendment) Act, 2017. | The whole |
| 42. | 2017 | 18 | The Karnataka Education (Amendment) Act, 2017. | The whole |
| 43. | 2017 | 19 | The Karnataka Medical Registration (Amendment) Act, 2017. | The whole |
| 44. | 2017 | 20 | The Karnataka Land Revenue (Second Amendment) Act, 2017 | The whole |
| 45. | 2017 | 21 | The Karnataka Labour Welfare Fund (Amendment) Act, 2017. | The whole |
| 46. | 2017 | 22 | The Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) (Amendment) Act, 2017. | The whole |
| 47. | 2017 | 23 | The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2017. | The whole |
| 48. | 2017 | 24 | The Karnataka Samskrita Vishwavidyalaya (Amendment) Act, 2017. | The whole |
| 49. | 2017 | 25 | The Karnataka Education (Second Amendment) Act, 2017. | The whole |
| 50. | 2017 | 28 | The Karnataka Sales Tax (Amendment) Act, 2017. | The whole |
| 51. | 2017 | 29 | The Karnataka Appropriation (No.2) Tax Act, 2017. | The whole |

| 52. | 2017 | 30 | The Karnataka Appropriation (No.3) Tax Act, 2017. | The whole |
|-----|------|----|--|-------------------------|
| 53. | 2017 | 31 | The Karnataka Transparency in Public Procurements (Amdendment) Act, 2016. | The whole |
| 54. | 2017 | 32 | The Karnataka Stamp (Second Amendment) Act, 2017. | The whole |
| 55. | 2017 | 33 | The Roerich and Devikarani Roerich Estate (Acquisition and Transfer) (Amendment) Act, 2017. | The whole |
| 56. | 2017 | 34 | The Karnataka State Civil Services (Regulation of Transfer of Medical Officers and other Staff) (Amendment) Act, 2017. | The whole |
| 57. | 2017 | 35 | The Karnataka Compulsory Service Training by candidates completed Medical Courses (Amendment) Act, 2017. | The whole |
| 58. | 2017 | 36 | The Karnataka State Rural Development and Panchayat Raj University (Amendment) Act, 2017. | The whole |
| 59. | 2017 | 37 | The Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2017 | Except section 18 |
| 60. | 2017 | 38 | The Karnataka Scheduled Casts Sub-Plan and Tribal Sub-Plan (Planning, Allocation and Utilization of Financial Resources) (Amendment) Act, 2017. | The whole |
| 61. | 2017 | 39 | The Karnataka Rajya Dr. GangubaiHangal Sangeetha MattuPradarshakaKalegala Vishwavidyalaya (Amendment) Act, 2017. | The whole |
| 62. | 2017 | 42 | The Karnataka State Higher Education Council (Amendment) Act, 2017. | The whole |
| 63. | 2017 | 43 | The Karnataka Land Reforms (Amendment) Act, 2016. | The whole |
| 64. | 2017 | 48 | The Karnataka Appropriation (No.4) Act, 2017. | The whole |
| 65. | 2017 | 49 | The Karnataka Land Revenue (Third Amendment) Act, 2017. | The whole |
| 66. | 2017 | 50 | The Karnataka Land Revenue (Fourth Amendment) Act, 2017. | The whole |
| 67. | 2017 | 51 | The Karnataka Urban Development Authorities (Amendment) Act, 2017. | The whole |
| 68. | 2018 | 1 | The Karnataka Private Medical | The |

| | | | Establishments (Amendment) Act, 2017. | whole |
|-----|------|----|---|-------------------------|
| 69. | 2018 | 4 | The Karnataka Appropriation Act, 2018. | The whole |
| 70. | 2018 | 5 | The Karnataka Appropriation (Vote on Account) Act, 2018. | The whole |
| 71. | 2018 | 6 | The Karnataka Tax on Profession, Trades, Callings and Employments (Amendment) Act, 2018. | The whole |
| 72. | 2018 | 7 | KrantiveeraSangolliRayannaKshetra Development Authority (Amendment) Act, 2017. | The whole |
| 73. | 2018 | 11 | The Karnataka Land Revenue (Amendment) Act, 2018. | The whole |
| 74. | 2018 | 13 | The Institute Of Trans-Disciplinary Health Sciences And Technology (Amendment) Act, 2017 | The whole |
| 75. | 2018 | 14 | The Karnataka State Law University (Amendment) Act, 2018. | The whole |
| 76. | 2018 | 15 | The Karnataka Tank Conservation And Development Authority And Certain Other Law (Amendment) Act, 2018. | The whole |
| 77. | 2018 | 22 | The Karnataka Appropriation (No.2) Act, 2018 | The whole |
| 78. | 2018 | 23 | The Karnataka Value Added Tax (Amendment) Act, 2018 | The whole |
| 79. | 2018 | 24 | The Karnataka Electricity (Taxation On Consumption Or Sale) (Amendment) Act, 2018 | The whole |
| 80. | 2018 | 25 | The Karnataka Motor Vehicles Taxation (Amendment) Act, 2018. | The whole |
| 81. | 2018 | 27 | The Karnataka Land Revenue (Second Amendment) Act, 2018 | The whole |
| 82. | 2019 | 2 | The Karnataka Appropriation (No.3) Act, 2018 | The whole |
| 83. | 2019 | 4 | The Karnataka State Commission for Backward Classes (Amendment) Act, 2018. | Except section 32 |
| 84. | 2019 | 5 | The Karnataka Good Samaritan And Medical Professional (Protection And Regulation During Emergency Situations) (Amendment) | The whole |

| | | | Act, 2019 | |
|-----|------|----|---|-------------------------|
| 85. | 2019 | 6 | The Karnataka Transparency In Public Procurements (Amendment) Act, 2018. | The whole |
| 86. | 2019 | 7 | The Karnataka Legislature (Prevention Of Disqualification) (Amendment) Act, 2018 | The whole |
| 87. | 2019 | 8 | The Karnataka Appropriation (Vote on Account) Act, 2019. | The whole |
| 88. | 2019 | 9 | The Karnataka Appropriation Act, 2019 | The whole |
| 89. | 2019 | 10 | The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2018 | The whole |
| 90. | 2019 | 13 | The Adichunchanagiri University (Amendment) Act, 2019 | The whole |
| 91. | 2019 | 14 | The Basavakalyan Development Board (Amendment) Act, 2019 | Except section 4 |
| 92. | 2019 | 15 | The Karnataka State Universities (Amendment) Act, 2019 | Except section 21 |
| 93. | 2019 | 18 | The Karnataka Appropriation (Vote On Account No.2) Act, 2019 | The whole |
| 94. | 2019 | 19 | The Karnataka Appropriation (No. 2) Act, 2019 | The whole |
| 95. | 2019 | 21 | The Karnataka Appropriation (No. 3) Act, 2019 | The whole |
| 96. | 2019 | 22 | The Karnataka Appropriation (No. 4) Act, 2019 | The whole |

Second Schedule (See Section 2 and 3)

| SL No. | Year | Act No. | Short Title | Extent of Repeal |
|-----------|------|------------|--|------------------|
| (1) | (2) | (3) | (4) | (5) |
| 1. | 1867 | XXII | The Sarais Act, 1867 | The whole |
| 2. | 1879 | XVII | The Dekkhan Agriculturists Relief Act, 1879 | The whole |
| 3. | 1874 | XV | The Laws Local Extent Act, 1874 | The whole |

| | 1 | I | T | 1 |
|-----|------|-------|--|-----------|
| 4. | 1845 | I | The Sales of Land for Revenue Arrears Act, 1845 | The whole |
| 5. | 1853 | VI | The Rent Recovery Act,1853 | The whole |
| 6. | 1863 | XXIII | The Waste Lands (Claims) Act, 1863 | The whole |
| 7. | 1914 | IX | The Local Authorities Loans Act, 1914 | The whole |
| 8. | 1961 | 17 | The Land Acquisition (Karnataka Extension and Amendment) Act, 1961 | The whole |
| 9. | 1963 | 7 | The Provincial Insolvency ((Karnataka Extension and Amendment) Act, 1962 | The whole |
| 10. | 1977 | 24 | The Karnataka Relief Undertakings (Special Provisions) Act, 1977 | The whole |
| 11. | 1998 | 26 | The Electricity Laws ((Karnataka Amendment) Act, 1998 | The whole |
| 12. | 2001 | 35 | The Electricity ((Karnataka Amendment) Act, 2001 | The whole |
| 13. | 2017 | 40 | The Minimum Wages ((Karnataka Amendment) Act, 2017 | The whole |
| 14. | 1976 | 25 | The Karnataka Debt Relief Act, 1976 | The whole |
| 15. | 1980 | 29 | The Karnataka Debt Relief Act, 1980 | The whole |

Third Schedule Repealed Regional Laws (See Section 2 and 3) PART 'A' Belgaum area Regional laws

| SL No. | Year | Act No. | Short Title | Extent of Repeal |
|-----------|----------|--------------------|-----------------------------------|---------------------|
| (1) | (2) | (3) | (4) | (5) |
| 1. | 195 4 | Bombay Act LVII | The Amending Act, 1954 | The whole |
| 2. | 195 0 | Bombay Act LVI | The Charged Expenditure Act, 1950 | The whole |

| 3. | 193 2 | Bombay Act IV | The Cotton Contracts Act, 1932 | The whole |
|-----|----------|------------------------|---|-----------|
| 4. | 190 5 | Bombay Act I | The Court of Wards Act, 1905 | The whole |
| 5. | 186 6 | Bombay Act XIV | The EdulabadWarangaonParaganas Laws Act, 1866 | The whole |
| 6. | 187 7 | Bombay Act I | Vaccination Act, 1877 | The whole |
| 7. | 189 2 | Bombay Act I | The District Vaccination Act, | The whole |
| 8. | 194 6 | XX | The Bombay Electricity (Special Powers) Act, 1945 | The whole |
| 9. | 195 8 | XII | The Epidemic Disease (Bombay Amendment) Act, 1958 | The whole |
| 10. | 195 3 | XXIX | The Evacuee Interest (Separation) Validating and Supplementary Act, 1953 | The whole |
| 11. | 186 3 | Bombay Act V | The Gas Companies Act, 1863 | The whole |
| 12. | 194 2 | Bombay Act I | The Indian Post Office (Bombay Amendment) Regulation 1942 | The whole |
| 13. | 195 6 | Bombay Act XXXII | The Indian Trade Unions (Bombay Amendment) Act, 1956 | The whole |
| 14. | 195 0 | Bombay Act XXIII | The Local Authorities Census Expenses Contribution Act, 1950 | The whole |
| 15. | 195 0 | Bombay Act XXII | The Bombay Merged Areas Enclaves and Specified Area (Amendment of Laws) Act, 1950 | The whole |
| 16. | 187 6 | Bombay Act XV | The Municipal Debentures Act, 1876 | The whole |
| 17. | 194 8 | Bombay Act LXI | The Press and Registration of Books (Bombay Amendment) Act, 1948 | The whole |
| 18. | 194 9 | LIII | The Repealing and Amending Act, 1949 (Bombay Act LIII of 1949) | The whole |
| 19. | 194 9 | XXX | The SecondRepealing and Amending Act, 1949 | The whole |

| 20. | 195 | Bombay | The Requisitioned Land | The whole |
|-----|-----|----------|---------------------------------|-----------|
| | 1 | Act 1 | (Continuance of Powers) (Bombay | |
| | | | Amendment) Act, 1951 | |
| | | | · | |
| 21. | 195 | Bombay | The WatwaVazifadari Rights | The whole |
| | 0 | Act LXII | Abolition Act, 1950 | |
| | | | | |

PART 'B' COORG AREA REGIONAL LAWS

| SL | Year | Act | Short Title | Extent of |
|-----|------|-----------|---------------------------|-----------|
| No. | | No. | | Repeal |
| (1) | (2) | (3) | (4) | (5) |
| 1. | 1950 | Coorg Act | The Vaccination Act, 1950 | The whole |
| | | IV | : | |

PART 'C'
GULBARGA AREA REGIONAL LAWS

| SL | Year | Act | Short Title | Extent of |
|-----|-----------|----------------------------|--|-----------|
| No. | | No. | | Repeal |
| (1) | (2) | (3) | (4) | (5) |
| 1. | 1956 | Hyderab ad Act, XLIX | The Abnus Leaves Act, 1956 | The whole |
| 2. | 1343 F | Hyderab ad Act IX | The Children Protection Act, 1343F | The whole |
| 3 | 1953 | Hyderab ad Act XI | The Code of Civil Procedure (Hyderabad Amendment) Act, 1953 | The whole |
| 4 | 1953 | Hyderab ad Act XVIII | The Code of Civil Procedure (Hyderabad Second Amendment) Act, 1953 | The whole |
| 5 | 1350 F | Hyderab ad Act XII | The Court of Wards Act, 1350F | The whole |
| 6 | 1953 | Hyderab ad Act VII | The Evacuee Interest (Separation) Supplementary Act, 1953 | The whole |
| 7 | 1356 F | Hyderab ad Act XXIII | The Fisheries Act, 1356F – Amended by Karnataka Act 13 of 1965 | The whole |
| 8 | 1954 | Hyderab ad Act | The Hindu Women's Rights to Property (Extension to Agricultural | The whole |

| | | XXXII | Land) Act, 1954 | |
|----|-----------|---------------------------------------|--|-----------|
| 9 | 1358 F | Hyderab ad Regulatio n VII | The Military Governor's Administration Regulation, 1358F | The whole |
| 10 | 1956 | Hyderab ad Act II | The Municipal Corporation Act, 1956 | The whole |
| 11 | 1956 | Hyderba d Act XXXVII | The Nanded Sikh Gurudwara Sachkhand Shri HazurAphalnagar Sahib Act, 1956 | The whole |
| 12 | 1950 | Hyderab ad Act XXIV | The Nizam's Trust Deeds (Validation) Act, 1950 | The whole |
| 13 | 1318 F | Hyderab ad Act II | The Protection of Houses from the Floods of Mossi River Act, 1318 F | The whole |
| 14 | 1358 F | Hyderab ad Regulatio n XXXIX | The Salar Jung Estate (Administration) Regulation, 1358 F | The whole |
| 15 | 1359 F | Hyderab ad Regulatio n X | The Special Tribunal (Termination and Special Judges) Appointment Regulation, 1359 | The whole |
| 16 | 1951 | Hyderab ad Act XXIV | The Vaccination Act, 1951 | The whole |

PART 'D' MANGALORE - KOLLEGAL AREA REGIONAL LAWS

| SL | Year | Act | Short Title | Extent of |
|-----|------|---------|---------------------------------------|-----------|
| No. | | No. | | Repeal |
| (1) | (2) | (3) | (4) | (5) |
| 1. | 1948 | Madra | The Aided Institution (Prohibition of | The whole |
| | | s Act | Transfer of Property) Act, 1948 | |
| | | XIV | | |
| 2. | 1953 | Madra | TheMetturCanals Irrigation Cess Act, | The whole |
| | | s Act | 1953 | |
| | | XVII | | |
| 3 | 1950 | Madra | The Consolidated Fund (Charged | The whole |
| | | s Act | Expenditure) Act, 1950 | |
| | | XXXI | | |
| 4 | 1902 | Madra | The Court of Wards Act,1902 | The whole |
| | | s Act I | | |
| 5 | 1949 | Madra | The Essential Articles Control and | The whole |

| | | s Act XXIX | Requisitioning (Temporary Powers) Act, 1949 | |
|----|------|------------------------|---|-----------|
| 6 | 1956 | Madra s Act VI | The Essential Articles Control and Requisitioning (Temporary Powers Reenacting) Act, 1956 | The whole |
| 7 | 1953 | Madra s Act VII | The Evacuee Interest (Separation) Madras Supplementary Act, 1953 | The whole |
| 8 | 1882 | Madra s Act XXI | The MadrasForest (Validation) Act, 1882 | The whole |
| 9 | 1955 | Madra s Act XVII | The Hill Stations (Preservation of Trees) Act, 1955 | The whole |
| 10 | 1947 | Madra s Act XXVI | The Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1947 | The whole |
| 11 | 1929 | Madra s Act III | The Jains Succession Act, 1929 | The whole |
| 12 | 1953 | Madra s Act XI | The Lignite (Acquisition of Land) Act, 1953 | The whole |
| 13 | 1898 | Madra s Act V | The Malabar Wills Act, 1898 | The whole |
| 14 | 1938 | Madra s Act XIX | The Minor Ports Funds Act, 1938 | The whole |
| 15 | 1936 | Madra s Act III | The Registration (Madras Amendment) Act, 1935 | The whole |

PART 'E'
MYSORE AREA REGIONAL LAWS

| SL No. | Year | Act No. | Short Title | Extent of Repeal |
|-----------|------|-------------------|--|------------------|
| (1) | (2) | (3) | (4) | (5) |
| 1. | 1947 | Mysore Act XXX | The Aided Institutions (Prohibition of Transfer of Property) Act, 1949 | The whole |
| 2. | 1952 | Mysore Act XIV | The Code of Civil Procedure (Mysore Amendment) Act, 1952 | The whole |
| 3. | 1953 | Mysore Act II | The Evacuee Interest (Separation) Mysore | The |

| | | | Supplementary Act, 1953 | whole |
|-----|------|----------------------|--|-----------|
| 4. | 1938 | Mysore Act X | The Government Savings Certificates Act, 1938 | The whole |
| 5. | 1894 | Mysore Act V | The Prisoners' Testimony Act, 1894 | The whole |
| 6. | 1893 | Mysore Act I | The Public Accountants Default Act, 1893 | The whole |
| 7. | 1994 | Karnatak a Act 18 | The Karnataka Taxation Laws (Amendment) Act, 1994 | The whole |
| 8. | 1995 | Karnatak a Act 6 | The Karnataka Taxation Laws (Amendment) Act, 1995 | The whole |
| 9. | 1997 | Karnatak a Act 7 | The Karnataka Taxation Laws (Amendment) Act, 1997 | The whole |
| 10. | 1998 | Karnatak a Act 3 | The Karnataka Taxation Laws (Amendment) Act, 1998 | The whole |

The above translation of **ಕರ್ನಾಟಕ ಕೆಲವು ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಪ್ರಾದೇಶಿಕ ಕಾನೂನುಗಳನ್ನು ನಿರಸನಗೊಳಿಸುವ** ಅಧಿನಿಯಮ, 2020 (2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 52) be published in the Official Gazette under clause (3) of article 348 of the Constitution of India.

VAJUBHAI VALAGOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka

(K. DWARAKANATH BABU)

Secretary to Government Department of Parliamentary Affairs and Legislation